

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:559

ANSWERED ON:06.05.2013

VIOLATIONS OF EPR

Jaiswal Shri Gorakh Prasad ;Singh Shri Ratan

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has incorporated the concept of Extended Producer's Responsibility (EPR) under the Plastic Waste (Management and Handling) Rules, 2011;
- (b) if so, the details thereof including the terms and conditions of the said concept;
- (c) the number of times when the said concept has been violated by the persons/ manufacturers and the action taken against them for the said violations during the last three years and the current year; and
- (d) the extent to which success has been achieved in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 559 FOR ANSWER ON 06.05.2013 REGARDING "VIOLATIONS OF EPR" RAISED BY SHRI RATAN SINGH AND SHRI GORAKH PRASAD JAISWAL:

(a) to (d): The Ministry of Environment and Forests (MoEF) has notified the Plastic (Waste Management and Handling) Rules, 2011 incorporating the concept of Extended Producer's Responsibility (EPR) for environmentally sound management of the product until the end of its life for manufacturers of plastic carry bags and multilayered plastic pouches or sachets and the brand owners using such products.

The mechanism for plastic waste management has been prescribed in these rules. As per the mechanism, the concerned municipal authority is responsible for setting up collection systems for plastic waste. For this purpose, they may seek assistance of manufacturers of plastic carry bags, multilayered plastic pouches or sachets or brand owners using such products.

As per these Rules, Municipal authority may work out the modalities of a mechanism based on EPR involving such manufacturers, registered within its jurisdiction and brand owners with registered offices within its jurisdiction either individually or collectively, as feasible or set up collection systems through its own agencies.

The notification incorporating the concept of EPR has been issued only about two years back. No complaints of violation in this regard have been received in the Ministry of Environment and Forests.